
(2020) 10 CAT CK 0094

In the Central Administrative Tribunal

Case No : Original Application No. 1524 Of 2020, Miscellaneous Application No. 1924 Of 2020

Kusum Vij & Others

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 13-10-2020

Acts Referred:

Citation : (2020) 10 CAT CK 0094

Hon'ble Judges : L. Narasimha Reddy, J; Aradhana Johri, Member (A)

Bench : Division Bench

Advocate : Abhishek Bhardwaj, Sanjeev Yadav

Final Decision : Disposed Of

Judgement

L. Narasimha Reddy, J

MA No.1924/2020

1. MA seeking joining together in a single petition is allowed.

OA No.1524/2020

2. The applicants retired from service of the respondent-organisation. According to them, their pension was fixed on the basis of last pay certificate (LPC). According to the applicants, the last pay was itself not properly fixed and it ought to have been done on the basis of current CDA, corresponding to the last IDA pay scale. It is stated that when the similarly situated persons approached this Tribunal, a directions was issued to consider their cases. The applicants also state that they have submitted representation and no order has been passed thereon.

3. We heard Shri Abhishek Bhardwaj, learned counsel for the applicants and Shri Sanjeev Yadav, learned counsel for the respondents at the stage of admission.

4. The issue is about the correctness or otherwise of the LPC. We do not have any material before us to adjudicate upon. The applicants also submitted

representation. The OA is disposed of directing the respondents to pass orders on the representation submitted by the applicants within three months from the date of receipt of a copy of this order.

There shall be no order as to costs.